

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**(Criminal Miscellaneous Jurisdiction)**  
**B.A. No. 4337 of 2020**

Moin Ansari ..... Petitioner

**Versus**

The State of Jharkhand ..... Opp. Party

WITH

**B.A. No. 4347 of 2020**

Arbaz Mian ..... Petitioner

**Versus**

The State of Jharkhand ..... Opp. Party

WITH

**B.A. No. 4385 of 2020**

Kalam Rasul Mian @ Kalam Rasul ..... Petitioner

**Versus**

The State of Jharkhand ..... Opp. Party

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**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through : Video Conferencing)**

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For the Petitioners : Mrs. J. Mazumdar, Advocate.

Mr. Rahul Ranjan, Advocate.

For the State : Mr. Shailendra Kumar Tiwari, Spl.P.P.

Mr. Rakesh Kumar, A.P.P.

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**02/Dated: 27/07/2020**

All the three bail applications are taken up as they arise from the same F.I.R.

Heard, learned counsel for the petitioners, Mrs. J. Mazumdar assisted by learned counsel Mr. Rahul Ranjan and learned counsel for the State, Mr. Shailendra Kumar Tiwari, Special Public Prosecutor and Mr. Rakesh Kumar, Additional Public Prosecutor.

Learned counsel for the petitioners has submitted that though there are some defect(s) in the bail applications as pointed out by the Stamp Reporter, but she has filed an undertaking that she shall remove the defects after the lock down period is over and the bail applications may be heard, as these are regular bail application of the petitioners, who are in custody since 08.03.2020.

Considering the same, this Court is inclined to hear the bail applications on merits, but with condition that petitioners shall remove the defect(s) after the lock down period is over.

Joint Registrar (Judicial) is directed to ensure the compliance of this order after the lock down period is over, so as to remove the defect(s).

Learned counsel for the petitioners has submitted that altogether five accused persons have been arrested by the police in connection with Deoghar (Cyber) P.S. Case No. 15/2020 and co-accused Mujjaffar Ansari has preferred B.A. No. 4367/2020, in which Coordinate Bench of this Court has called for case diary as well as criminal antecedent report on 20.07.2020, as such, these cases may also be tagged with B.A. No. 4367/2020.

Learned counsel for the State, Mr. Rakesh Kumar, has submitted that he will handover the file to Mr. Shailendra Kumar Tiwari, who is appearing for the State as Special P.P. for cyber crimes.

Learned counsel for the State, Mr. Shailendra Kumar Tiwari, has submitted that he will file counter affidavit along with criminal antecedent report of the petitioners in all these cases, as such, some time may be granted.

Office is directed to list this case alongwith B.A. No. 4367/2020.

In the meantime, learned counsel for the State shall file counter affidavit.

Let the name of Mr. Shailendra Kumar Tiwari, Spl.P.P. be reflected in the cause title of these case on behalf of the State.

**(Kailash Prasad Deo, J.)**

Sunil-Jay/